

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV**

38. IA 2794(MB)2023  
IVN.P/41(MB)2024  
IA 3336(MB)2023  
IA 3399(MB)2023  
IA 3286(MB)2024  
IN  
C.P. (IB)/893(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Bank of Baroda  
Vs  
SKS Power Generation (Chattisgarh)  
Limited

Section 7, 30, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

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**ORDER**

**IA-3399/2023**

1. Mr. Janak Dwarkadas, Ld. Sr. Counsel a/w Adv. Ameya Gokhale, Adv. Rishabh Jaisani, Adv. Namrata Vinod and Adv. Harit Lakhani i/b Shardul Amarchand Mangaldas & Co. for the Applicant present through physical mode.

**IA-3336/2023**

1. Mr. Vikram Nankani, Ld. Sr. Counsel a/w Adv. Yash Momaya and Adv. Zaid Mansuri i/b DSK Legal for the Applicant present through physical mode.

**IA-3286/2024**

1. Mr. Prateek Seksaria, Ld. Sr. Counsel a/w Adv. Rohit Agarwal, Adv. Munaf Virjee, Adv. Akash Agarwal & Adv. Nehaa Shah i/b AMR Law for the Applicant present through physical mode.
2. Mr. Gaurav Joshi a/w Mr. Ashish S. Kamat, Ld. Sr. Counsel a/w Adv. Pooja Mahajan, Adv. Mannu Krishnan, Adv. Nishant Sogani, Adv.

Saurabh Bachhawat, Adv. Savar Mahajan and Adv. Priyanka Pandey i/b Chandhiok & Mahajan for the Successful Resolution Applicant (SRA) present through physical mode.

3. Mr. Chetan Kapadia, Ld. Sr. Counsel a/w Adv. Madhav Kanoria, Adv. Rohan Agarwal, Adv. Anush Mathkar and Adv. Srideepa Bhattacharya i/b Cyril Amarchand Mangaldas for the Committee of Creditor(s) (CoC) present through physical mode.
4. Mr. Ravi Kadam, Ld. Sr. Counsel a/w Adv. Somesh Srivastava i/b Trilegal for the Resolution Professional present through physical mode.

**IA-3399/2023**

5. Partly Heard Ld. Counsel for the Applicant.
6. Post this matter on **01.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**